



aforesaid effect has been recorded. The order dated 04.04.2017, thus, cannot be sustained in the eye of law. Thus the order issuing processes under section 82 of Cr.P.C. is, hereby, quashed and set aside. The matter is remanded to the court below to pass a fresh order in connection with Sadar Mahila P.S. Case No. 06 of 2015 corresponding to G.R. No. 1914 of 2015 pending in the court of learned C.J.M., Hazaribag.

4. The Cr.M.P., thus, stands allowed.

*(ANANDA SEN, J.)*

*MM*